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(2010) 12 P&H CK 0537

High Court Of Punjab And Haryana At Chandigarh

Case No: First Appeal from Order No. 3817 of 2005 (O and M)

Sukh Dass APPELLANT

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Tejpal and Others RESPONDENT

Date of Decision: Dec. 17, 2010

Citation: (2011) 161 PLR 567

Hon'ble Judges: K. Kannan, J

Bench: Single Bench

Judgement

K. Kannan, J.

The appeal is against an award dismissing a claim for compensation in a case where the claimant had simple injuries. The claimant must have undergone a trauma of an accident and that itself must have been taken as component for awarding some compensation. The injuries are details in para 17 and they are reproduced as under:

- 1. Multiple Contusions of varying sizes present over the left upper forehead and left side of the left eye.
- 2. Multiple contusions of varying sizes present all over the dorsum of left hand. Advised X-ray.
- 3. Multiple contusions of varying sizes present all over the dorsum of right hand. Advised X-ray.
- 4. A laceration was present over the left patella.
- 5. Complaining of pain all over the chest.
- 6. Complaining of pain all over the entire back.

I would think a compensation of Rs. 5,000/- is just.

2. The appeal is allowed as above.